

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

Original Application No.20/47/2019

Date of Order: 15.07.2019

Between:

Smt. Gajjela Padmaja
W/o Late G. Vijendra Kumar
Age 44 years
R/o H.No.9-42A
Vrukshanagar
Vedulapally post – 522 317
Bapatla Mandal. ... Applicant

AND

1. The Union of India represented by
Its Secretary
Ministry of Communications & I.T,
Department of Posts – India
Dak Bhavan, Sansad Marg
New Delhi – 110 001.

2. The Chief Postmaster General
Telangana Circle
Hyderabad – 500 001.

3. The Senior Superintendent of Post Offices
Hyderabad City Division
Hyderabad – 500 001. ... Respondents

Counsel for the Applicant: Mr. Pavan representing Mr. M. Venkanna.
Counsel for the Respondents: Ms. P. Padmavathi, Addl. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

ORAL ORDER

2. The OA is filed for non grant of compassionate appointment.

3. Applicant's husband died in harness while working for the respondents Organisation as Postal Assistant on 8.5.2001 leaving behind 2 minor children. Family pension was granted. Initially, applicant did not apply for compassionate

appointment to take care of the minor children and that she had the financial and emotional support of her mother-in-law to face the vagaries of life. However, with the death of the mother-in-law, who was a great source of strength, she is finding it difficult to eke out a decent living. At present, she is doing daily labour to maintain the family. However, being eligible for compassionate appointment, applicant made a representation on 06.07.2001 and followed it up with representations in 2012 and 2014 for compassionate appointment but of no avail. Hence, the OA.

4. Applicant contends that with the death of her mother-in-law, it has become financially difficult for her to meet the mounting expenditure in regard to the education of the children and other family needs. The family pension received is meagre and, therefore, compassionate appointment is a dire need. She has passed 10th standard and can be considered for any suitable post in the respondents organisation.

5. Respondents, despite being given ample opportunities, did not file the reply statement. Though final dates were given repeatedly, yet there was no response from the respondents. Hence, the case was heard in order not to further procrastinate the issue.

6. I) Applicant's husband died in harness while working for the respondents' organisation. Children being minor she could not approach the respondents immediately for compassionate appointment. Further, she had the emotional and financial support of her mother-in-law. With the demise of her mother-in-law, she is looking for financial security. Hence, applicant claims that she has been representing from 2001 onwards for compassionate appointment.

However, there being no response performe she had to knock the doors of this Tribunal. Applicant has also stated that she has the requisite educational qualifications to be considered for a suitable post in the respondents organisation.

II) Keeping the above in view, respondents are directed to dispose of the representations made by the applicant for any suitable post in the respondents organisation either in the departmental or the extra departmental category, as per extant rules, by placing it before the Circle Relaxation Committee for consideration and thereby issuing a speaking and a well reasoned order within a period of 12 weeks from the date of receipt of a copy of this order.

III) With the above direction, the OA is disposed of with no order as to costs.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

Dated, the 15th day of July, 2019

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